



2026:AHC:28746-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 340 of 2026

Hare Ram Nishad

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashutosh Ganguli, Pranab Kumar Ganguli
Counsel for Respondent(s)	: Jagdish Pathak (S.C.), P.H. Vashishtha, Vivek Kumar Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking to question the recognition/affiliation granted to respondent No. 5 for lack of infrastructure.
2. A perusal of the petition indicates that while disclosing the credentials, the petitioner has claimed himself as a public spirited person and that he is earning his livelihood as a stenographer/typist in the Civil Court, Jaunpur.
3. The documents filed along with the petition and the nature of representation (Annexure-6) sent by the petitioner, clearly reflect that the petitioner being the stenographer/typist cannot have access to the information and the material, which has been produced/incorporated in the representation and apparently, he is acting at the behest of someone else.
4. Filing of PILs, by simply lending names cannot be countenanced.
5. The petition is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 10, 2026

Mukesh Pal/Jyotsana